

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF APEX BUSINESS SERVICES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Apex Business Services Private Limited
2.	Date of incorporation of corporate debtor	02.12.2010
3.	Authority under which corporate debtor is incorporated /registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74999MH2010PTC210539
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 26, Ground Floor, Linkway Estate, Link Road, Malad (West) Mumbai MH 400064
6.	Date of closure of Insolvency Resolution Process	06.07.2023
7.	Liquidation commencement date of corporate debtor	07.07.2023 (Order received on 01.08.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Manoj Anant Mainkar IBBI Reg. No.: IBBI/IPA-001/IP-P01221/2018-2019/11926
9.	Address and e-mail of the liquidator, as registered with the Board	Address of IP reg. with IBBI: B-203, Durvankur Coop. HSG. SOCY Ltd, Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra ,400057 Email Id registered with IBBI: manojmmainkar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Process specific Email Id - liquidationapex@gmail.com Process specific address: B-203, Durvankur Coop. HSG. SOCY Ltd, Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra ,400057
11.	Last date for submission of claims	31.08.2023

1. Notice is hereby given that the National Company Law Tribunal, Mumbai Bench – Court IV has ordered the commencement of liquidation of the Apex Business Services Private Limited on 07.07.2023 (Order received on 01.08.2023).
2. The stakeholders of Apex Business Services Private Limited are hereby called upon to submit their claims with proof on or before 31.08.2023 to the liquidator at the address mentioned against item No.10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
4. Submission of false or misleading proof of claims shall attract penalties.
5. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

MANOJ ANANT
MAINKAR

Digitally signed by
MANOJ ANANT MAINKAR
Date: 2023.08.03
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Manoj Anant Mainkar
Liquidator in the matter of

Apex Business Services Private Limited

IBBI Reg. No.: IBBI/IPA-001/IP-P01221/2018-2019/11926

AFA No.: No: AA1/11926/02/111223/105080 (Valid up to 11.12.2023)

Address of IP reg. with IBBI and Process Specific Address: B-203, Durvankur Coop. HSG. SOCY Ltd, Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra ,400057

Email Id registered with IBBI: manojmmainkar@yahoo.com

Process specific Email Id – liquidationapex@gmail.com

Date: 03.08.2023

Place: Mumbai

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